

Policy Document - Terms and Conditions of your policy

ICICI Pru Guaranteed Wealth Protector

(This is a non-participating unit linked life insurance plan)

In this policy, the investment risk in investment portfolio is borne by the Policyholder.

Unique Identification Number (UIN:105L143V01) allotted by Insurance Regulatory and Development Authority (IRDA)

UIN 105L143V01: ICICI Pru Guaranteed Wealth Protector:

In this policy, the investment risk in investment portfolio is borne by the Policyholder. In this document, "you" or "your" will refer to the Policyholder or Proposer i.e. the owner of this policy and "we", "us", "our", "insurer" or "the Company" will refer to ICICI Prudential Life Insurance Company Limited, or any of its successors.

ICICI Pru Guaranteed Wealth Protector is a unit linked insurance plan that offers the potential for high returns, by investing a portion of your money in equity, while also providing the dual assurances of capital guarantee and life cover.

Your funds will be managed using the Guaranteed Wealth Protector Strategy. Under this strategy your monies will be allocated to an equity oriented fund and a debt oriented fund. At the start of the policy, a higher portion of your money will be invested in the equity oriented fund. Over time the allocation to the debt oriented fund will be increased in order to manage the guarantee. The allocation between the equity oriented fund and the debt oriented fund will be rebalanced periodically throughout the policy term. This regular reallocation will in turn determine the returns generated under the policy.

1. Product charges

Premium Allocation Charge	Premiums are allocated to the Funds after deducting the Premium Allocation Charges shown below. The charges shown are as percentages of premium. Five Pay:					
	Premium Payment Mode / Policy year	Year 1	Year 2	Year 3	Year 4-5	Year 6 onwards
	Annual	6%	5%	4%	4%	NIL
	Half Yearly and Monthly	4%	4%	3.5%	3%	NIL
	A discount of 1% in the premium allocation charge in Year 1 is given to customers who buy directly from the Company's website. One Pay: Single Premium: 3%					
	A discount of 0.5% in the premium allocation is given to customers who buy directly from the Company's website.					
Policy Administration Charge	Policy Administration Charge will be levied monthly. Policy Administration Charge will be as set out below:					
	Premium Payment Option	Policy Administration Charge (% of Annual Premium)				
		Policy Year 1 to PPT		Thereafter		
	Five Pay	0.21% p.m. (2.52% p.a.)		0.10% p.m. (1.20% p.a.)		
Premium Payment Option	Policy Administration Charge (In ₹)					
	Policy Year 1 -5		Thereafter			
One pay	₹ 60 p.m. (₹ 720 p.a.)		Nil			
	Policy administration charge is subject to a maximum ₹ 500 p.m. (₹ 6,000 p.a.). This charge will be made by redemption of units.					
Fund Management Charge (FMC)	Fund	Fund Management Charge per annum (% of Fund Value)				
	Life Growth Fund	1.35%				
	Life Secure Fund	0.50%				
	Discontinued Policy Fund (DP Fund)					
	This will be charged daily by adjustment to the Net Asset Value (NAV).					
Charge for Investment Guarantee	There will be an additional charge of 0.50% p.a. towards investment guarantee of the Guaranteed Wealth Protector Strategy, which will be adjusted from the NAV on a daily basis. This charge will be a percentage of the Fund Value and applies to both Life Growth Fund and Life Secure Fund.					

Discontinuance Charges are described below.

One Pay:

Where the policy is discontinued in the policy year	Single premium > ₹ 25,000
1.	Lower of 1% of (SP or FV), subject to a maximum of ₹ 6000
2.	Lower of 0.5% of (SP or FV), subject to a maximum of ₹ 5000
3.	Lower of 0.25% of (SP or FV), subject to a maximum of ₹ 4000
4.	Lower of 0.1% of (SP or FV), subject to a maximum of ₹ 2000
5 and onwards	NIL

SP: Single Premium

FV: Fund Value on the Date of Discontinuance.

Five Pay

Discontinuance Charge	Where the policy is discontinued during the policy year	Discontinuance Charge	
		Annual premium ≤ ₹ 25,000	Annual premium > ₹ 25,000
	1	Lower of 20% of (AP or FV), subject to a maximum of ₹ 3,000	Lower of 6% (AP or FV), subject to a maximum of ₹ 6,000
	2	Lower of 15% of (AP or FV), subject to a maximum of ₹ 2,000	Lower of 4% of (AP or FV), subject to a maximum of ₹ 5,000
	3	Lower of 10% of (AP or FV), subject to a maximum of ₹ 1,500	Lower of 3% of (AP or FV), subject to a maximum of ₹ 4,000
	4	Lower of 5% of (AP or FV), subject to a maximum of ₹ 1,000	Lower of 2% of (AP or FV), subject to a maximum of ₹ 2,000
	5 and onwards	NIL	NIL

AP: Annualised Premium

FV: Fund Value on the Date of Discontinuance

Mortality Charges

Mortality charge will be calculated based on your Sum at Risk at the time of calculation. Sum at risk at any point in time is the difference between the Death Benefit applicable at that time and the prevailing Fund Value of your policy.

Mortality charge will be deducted on a monthly basis by redemption of units. The mortality charges are given in Annexure III. No mortality charge will be deducted while monies are in Discontinued Policy Fund (DP Fund).

Mortality charges will be deducted until the earlier of intimation of death of the Life Assured and the end of the policy term.

Some of the charges may be revised from time to time, subject to regulatory approval. For details, please refer to Annexure II.

- Freelook period (15/30 days refund policy)** You have an option to review the policy post receipt of the Policy Document. If you are not satisfied with the terms and conditions of this policy, please return the policy document to the Company for cancellation within:
 - 15 days from the date you received it, if your policy is not purchased through Distance Marketing*
 - 30 days from the date you received it, if your policy is purchased through Distance Marketing*
 On cancellation of the policy during the free look period, you shall be entitled to an amount which shall be equal to non-allocated premium plus charges levied by cancellation of units plus Fund Value at the date of cancellation less Stamp duty expenses and expenses borne by us on medical examination, if any, in accordance with the IRDA (Protection of Policyholders' Interests) Regulations 2000. The policy will terminate on payment of this amount and all rights, benefits and interests under this policy will stand extinguished. *Distance Marketing includes every activity of solicitation (including lead generation) and sale of insurance products through the following modes: (i) Voice mode, which includes telephone-calling (ii) Short Messaging service (SMS) (iii) Electronic mode which includes e-mail, internet and interactive television (DTH) (iv) Physical mode which includes direct postal mail and newspaper and magazine inserts and (v) Solicitation through any means of communication other than in person.

3. Benefits available under the policy

3.1 Maturity Benefit i. On survival of the Life Assured till the date of maturity, we will pay the following, provided the policy has not already terminated.

Maturity Benefit = A or B, whichever is higher

Where, A = Fund Value including Loyalty Additions and Wealth Booster

B = Assured Benefit

ii. On payment of Maturity Benefit, the policy will terminate and all rights, benefits and interests under the policy will be extinguished. **iii.** Maturity Benefit may be taxable as per prevailing tax laws.

3.1.1 Assured Benefit i. Assured Benefit for the policy will be as follows: **a.** In case of One Pay, 101% of the Single Premium **b.** In case of Five Pay, 101% of the sum of all premiums paid **ii.** Assured Benefit is applicable only on maturity of the policy and does not apply on death of the Life Assured or on surrender of the policy.

3.2 Death Benefit i. On death of the Life Assured during the term of the policy, Death Benefit will be payable to the nominee. **ii.** On death of the Life Assured, provided monies are not in the Discontinued Policy Fund (DP Fund)

Death Benefit = A or B or C, whichever is highest

Where, A = Sum Assured

B = Minimum Death Benefit

C = Fund Value

Minimum Death Benefit = 105% of the total premiums paid.

iii. On death of the Life Assured while monies are in the DP Fund, Death Benefit will be the DP Fund Value. **iv.** On payment of Death Benefit, the policy will terminate and all rights, benefits and interests under the policy will be extinguished. **v.** Death Benefit may be taxable as per prevailing tax laws.

3.3 Loyalty Addition Loyalty Additions will be allocated as extra units at the end of every policy year, starting from the end of the sixth policy year, provided monies are not in DP Fund. Each Loyalty Addition will be 0.25% of the average of the Fund Values on the last business day of the last eight policy quarters. Loyalty Additions will be allocated between the funds in the same proportion as the value of total units held in each fund at the time of allocation. The allocation of Loyalty Addition units is guaranteed and shall not be revoked by us under any circumstances

3.4 Wealth Booster A Wealth Booster will be allocated as extra units at the end of the tenth policy year. Wealth Booster will be a percentage of the average of Fund Values on the last business day of the last eight policy quarters as shown in the table below.

Premium Payment option	One Pay	Five Pay
Wealth Booster	1.50%	3.25%

Wealth Booster will be allocated between funds in the same proportion as the value of total units held in each fund at the time of allocation. The allocation of Wealth Booster units is guaranteed and shall not be revoked by us under any circumstances.

3.5 Non-negative claw back additions In the process to comply with the reduction in yield, we may arrive at specific non-negative claw-back additions, if any, to be added to the unit Fund Value, as applicable, at various durations of time after the first five years of the contract.

3.6 Switches Switches are not allowed under this policy.

3.7 Top-ups Top ups are not allowed under this policy.

3.8 Premium Redirection Premium Redirections are not allowed under this policy.

3.9 Increase or Decrease of Premium Increase or decrease of premium is not allowed under this policy.

3.10 Increase or Decrease of premium payment term Increase or decrease of premium payment term is not allowed under this policy.

3.11 Increase/Decrease in Policy Term Increase or decrease of policy term is not allowed under this policy.

3.12 Increase or Decrease of Sum Assured

Sum Assured is a multiple of annual premium. Sum Assured may be changed by you subject to the conditions below.

i. For the One Pay option, increase or decrease of Sum Assured is not allowed. **ii.** For the Five Pay option, increase or decrease of Sum Assured is allowed, subject to underwriting provided the age at entry of the Life Assured is between 45 and 54 years last birthday. Increase or decrease of Sum Assured will be allowed only on policy anniversaries, provided all due premiums till date have been paid. **iii.** Increase of Sum Assured will be allowed from 7 times the Annual Premium to 10 times the Annual Premium subject to underwriting. Increase of Sum Assured will be allowed until the policy anniversary where the Life Assured attains age 60 years last birthday. The cost of any medical reports and charges will be borne by you and will be deducted by redemption of units. **iv.** Decrease of Sum Assured will be allowed from 10 times the Annual Premium to 7 times the Annual Premium. Notwithstanding anything contained above in relation to increase in Sum Assured, once you have opted for a decrease in Sum Assured, any subsequent increase may be subject to underwriting.

3.13 Settlement Option Settlement Option is not allowed under this policy.

3.14 Riders No riders are offered under this policy.

3.15 Loans The Company will not provide loans under this policy.

4. Non forfeiture benefits

4.1 Surrender i. Surrender means voluntary termination of the policy by you. **ii.** Surrender during the first five policy years: During the first five policy years, on our receipt of intimation that you wish to surrender the policy, the Fund Value after deduction of applicable Discontinuance

Charge, shall be transferred to the Discontinued Policy Fund (DP Fund). For treatment thereafter, please refer to the sections on treatment of the policy while monies are in the DP Fund, as described in Clause 4.3, and policy revival, as described in clause 4.4 If the policy is not revived, you or the nominee, as the case may be, will be entitled to receive an amount not less than the Fund Value, which was transferred to the DP Fund, on the earlier of death and the expiry of the lock-in period. Currently the lock-in period is five years from policy inception. **iii.** Surrender after completion of five policy years: On surrender after the completion of the fifth policy year, you will receive the Fund Value. No guarantee will be applicable on surrender. No surrender penalty will be levied and policy surrender will extinguish all rights, benefits and interests under the policy. Please see Flowchart 1 in Annexure IV

4.2 Premium Discontinuance This section is applicable only for Five Pay policies. Premium discontinuance during the first five policy years: If a due premium has not been paid, we shall send you a notice within a period of 15 days from the date of expiry of the grace period, requesting you to choose from the following options within a notice period of 30 days of receipt of such notice:

Option	Description	Treatment
(i)	Pay overdue premium within the notice period and continue the policy	The policy will continue with risk cover, benefits and charges, as per the terms and conditions of the policy.
(ii)	Discontinue the policy with monies moving to the DP Fund	On our receipt of this intimation, the Fund Value shall be credited to the DP Fund after deduction of applicable Discontinuance Charge. For treatment thereafter, please refer to the sections on treatment of the policy while monies are in the DP Fund, as described in clause 4.3 and policy revival, as described in clause 4.4.
No option is selected before the end of the notice period		Treatment will be as if option ii were selected.

Please see Flowchart 2 in Annexure IV.

4.3 Treatment of the policy while monies are in the DP Fund While monies are in the DP Fund: • Risk Cover, Assured Benefit and Minimum Death Benefit will not apply. • A Fund Management Charge of 0.50% p.a. of the DP Fund will be made. No other charges will apply. • From the date monies enter the DP Fund till the date they leave the DP Fund, a minimum guaranteed interest rate declared by IRDA from time to time will apply. The current minimum guaranteed interest rate applicable to the DP Fund is 4% p.a. • A revival period of two years from the Date of Discontinuance of the policy applies. The Date of Discontinuance of the policy is the date on which the Company receives intimation from you about discontinuance of the policy or surrender of the policy, or the expiry of the notice period, whichever is earlier. If the two year revival period is complete before the end of the fifth policy year and the policy has not been revived, the DP Fund Value will be payable to you at the end of the fifth policy year. Thereafter this policy shall terminate and all rights, benefits and interests under this policy shall be extinguished. Please see Flowchart 3.a. in Annexure IV. If the two year revival period is not complete before the end of the fifth policy year and the policy has not been revived, we shall request you to choose from the following options:

Option	Description	Treatment
(i)	Revive the policy by paying overdue premiums, if any	Treatment will be as described in clause 4.4.
(ii)	Stay invested in the DP Fund until the end of the lock-in period	Revival is possible any time before the completion of the fifth policy year. If the policy is not revived before the completion of the fifth policy year, the DP Fund Value will be payable to you at the end of the fifth policy year. Thereafter this policy shall terminate and all rights, benefits and interests under this policy shall be extinguished.
(iii)	Stay invested in the DP Fund with the option to revive before the end of the revival period	Revival is possible any time before the completion of the revival period. If the policy is not revived before the completion of the revival period, the DP Fund Value will be payable to you at the end of the revival period. Thereafter this policy shall terminate and all rights, benefits and interests under this policy shall be extinguished.
No option is selected before the end of the notice period		Treatment will be as if option (ii) were selected.

Please see Flowchart 3.b. in Annexure IV.

4.4 Policy revival For the purpose of this product, the treatment of withdrawal of surrender request in the first five policy years is the same as revival of a policy where premium is discontinued. In case of surrender or premium discontinuance during the first five policy years, you can revive the policy by paying overdue premiums, if any, within two years from the Date of Discontinuance. On revival, Discontinuance Charge previously deducted, will be added to the DP Fund Value and Policy Administration Charge and Premium Allocation Charge, if any, which were not collected while monies were in the DP Fund, shall be levied. Monies will be invested in Life Growth Fund and Life Secure Fund, in applicable proportions and at the NAV as on the date of such revival. On revival, the Policyholder will resume the enjoyment of the risk cover, Assured Benefit and Minimum Death Benefit. For the purpose of revival the following conditions are applicable: **a.** You, at your own expense, furnish satisfactory evidence of health of the Life Assured, as required by us; **b.** Revival will be based on the prevailing Board approved underwriting policy; **c.** Revival of the policy may be on terms different from those applicable to the policy before the premiums were discontinued; Revival will take effect only on it being specifically communicated by us to you. Any change in revival conditions will be subject to approval from the Regulator.

5. Investment and Fund details

5.1 Fund name and details Your money will be invested according to the Guaranteed Wealth Protector Strategy. Under this strategy, Life Growth Fund, an equity oriented fund, will be used to provide equity exposure and Life Secure Fund, a debt oriented fund, to provide debt exposure. Your premium will be allocated to the Life Growth Fund and Life Secure Fund in the proportions set out below. Your Fund Value will also be rebalanced to achieve these proportions once every policy quarter.

Policy year	Age of Life Assured less than 45 years, at policy inception		Age of Life Assured greater than or equal to 45 years, at policy inception	
	Life Growth Fund	Life Secure Fund	Life Growth Fund	Life Secure Fund
1-4	60%	40%	45%	55%
5	60%, reducing systematically each policy quarter in equal proportion	40%, increasing systematically each policy quarter in equal proportion	45%, reducing systematically each policy quarter in equal proportion	55%, increasing systematically each policy quarter in equal proportion
6	30%	70%	22.5%	77.5%
7-8	20%	80%	15%	85%
9-10	10%	90%	10%	90%

Details of the two funds are set out in the table below:

Fund Name, Objective and SFIN	Portfolio Allocation	% (Min)	% (Max)	Potential Risk-Reward Profile
i) Life Growth Fund: To provide long-term capital appreciation through investments primarily in equity and equity-related instruments. SFIN: ULIF 134 19/09/13 LGF 105.	Equity & equity related securities Debt Money Market & Cash	75% 0% 0%	100% 25% 25%	High
ii) Life Secure Fund: To provide accumulation of income through investment in various fixed income securities. The fund seeks to provide capital appreciation while maintaining a suitable balance between return, safety and liquidity. SFIN: ULIF 135 19/09/13 LSF 105 In addition, on premium discontinuance or surrender during the first five policy years, as described in Section 4, monies will be moved to the Discontinued Policy Fund (DP Fund).	Debt Money Market & Cash	40% 0%	100% 60%	Low
Discontinued Policy Fund: SFIN: ULIF 100 01/07/10 LDiscont 105.	Money Market instruments Government securities	0% 60%	40% 100%	

5.2 Units The nominal value of the Units is ₹ 10 each. We allocate the Units in the manner described below and the allocations may be made up to 1/1000th of a Unit or such other fraction as per Board approved policy.

5.3 Net Asset Value (NAV) The Net Asset Value for the different Segregated Funds shall be declared on a daily basis except on days on which the Banks or Exchange are closed or on account of political or economic 'Force Majeure' conditions or if permitted by the Regulator. The Net Asset Value of each Segregated Fund shall be computed as follows or by such other method as may be prescribed by regulation: [Market value of investment held by the Fund plus value of current assets less value of current liabilities and provisions] Divided by, Number of units existing under the Fund at valuation date, before any new units are created or redeemed

5.4 Risks of investment in the Funds **i.** Any investment in any of the Funds available under the policy is subject to market and other risks. **ii.** The investment risk in the investment portfolio is borne by you. **iii.** There is no assurance that the objectives of any of the Funds will be achieved. **iv.** The NAV of any of the Funds may increase or decrease as per the performance of financial markets. **v.** The past performance of any of the Funds does not indicate the future performance of these Funds. **vi.** The name of the product and the Funds do not in any manner indicate the quality or their future prospects or the returns that can be expected from these Funds. **vii.** The Funds, except for DP Fund, do not offer a guaranteed or assured return.

5.5 Valuation date Valuation date is any date on which the NAV is declared by us.

5.6 Valuation of the Funds Valuation of Funds is the determination of the value of the underlying assets of the Funds. The valuation of the assets will be made as per the valuation norms prescribed by IRDA and implemented by us.

5.7 Investment of the Funds We will select the investments in accordance with our Board approved investment policy, including derivatives and units of mutual Funds, of the Fund at our sole discretion subject to the investment objectives of the Fund and the applicable regulations in this regard.

5.8 Your rights with respect to the Funds This policy enables you to participate only in the investment performance of the Funds, to the extent of allocated units. It does not in any way confer any right whatsoever on you or on the Life Assured to share in our profits or surplus of the business in any manner whatsoever or make any claim in relation to our assets. All assets relating to the Fund shall be and shall remain in our absolute beneficial ownership and control. There is no trust created, whether express or implied, by us in respect of the investments in your favour or assignee or nominee of the policy or any other person.

5.9 Fund closure Although the Funds are open ended, we may, as per Board approved policy, and subject to prior approval from the Regulator, completely close any of the Funds on the happening of any event, which in our sole opinion requires the said Fund to be closed. You shall be given at least three months' prior written notice of our intention to close any of the Funds completely or partially except in 'Force Majeure' conditions as mentioned in clause 6.5, where we may give a shorter notice. In case of complete closure of a Fund, on and from the date of such closure, we shall cease to issue and cancel units of the said Fund and cease to carry on activities in respect of the said Fund, except such acts as are required to complete the closure. In such an event if the units are not switched to another Fund by you, we will switch the said units to any other appropriate Fund with similar characteristics as per Board approved policy, with due weightage for the respective NAVs at the time of switching, subject to prior approval from the Regulator. However, no fee would be charged by us for switching to another Fund or exiting from the policy in the event of complete closure of Funds.

5.10 Foreclosure of the policy i. Your policy cannot be foreclosed.

5.11 Applicability of NAV **i.** The allocation and redemption of Units for various transactions will be at the NAV as described below:

Type of transaction	Applicable NAV (where transaction is received before cut-off time)
First premium deposit received by way of local cheque or pay order or demand drafts payable at par	NAV of the risk commencement date of the policy
First premium deposit received by way of outstation cheque or pay order or demand drafts	NAV of the risk commencement date of policy or date of realization of the amount by us, whichever is later
Renewal premiums received by way of direct debit, Electronic Clearing System (ECS), credit card, etc.	NAV of the date of our receipt of instruction or the due date, whichever is later
Renewal premiums received by way of local Cheque or pay order or demand draft payable at par	NAV of the date of our receipt of instrument or the due date, whichever is later
Renewal premiums received by way of outstation cheque or pay order or demand draft	NAV of the date of our receipt of instrument or the due date or date of realization of the amount by us, whichever is later
i. Free look cancellation ii. Death claim	NAV of the date of our receipt of the request or intimation of claim (Intimation for the purpose of claim must be in writing. The free look cancellation request must be in writing or in the electronic mode or in any other manner as decided by us from time to time)
Surrender after first five policy years	NAV of the date of our receipt of the request
Loyalty Addition	NAV of the date of allocation
Wealth Booster	NAV of the date of allocation
Transfer to the Discontinued Policy Fund	NAV of the Date of Discontinuance

ii. Currently, the cut-off time is 3.00 p.m. The cut-off time may be changed as per prevailing IRDA guidelines. **iii.** If the transaction request is received before the cut off time, the NAV declared at close of business that day will be applicable. **iv.** If the transaction request is received after the cut-off time then the NAV of the next Valuation Date will be applicable. **v.** The Units

allocated will be reversed in case of non realization of the premium amount. **vi.** We will follow the norms stated above for any transactions, which are not specifically mentioned herein but involve Allocation and redemption of Units.

6. General conditions

6.1 To whom are the benefits payable Benefits are payable to the Policyholder or the assignee(s) where a valid assignment (in accordance with Section 38 of the Insurance Act, 1938) or the nominee(s) where a valid nomination has been registered by the Company (in accordance with section 39 of the Insurance Act, 1938), or the executors, administrators or other legal representatives who obtain representation to the estate of the Policyholder or to such person or persons as directed by a court of competent jurisdiction in India, limited at all times to the monies payable under this policy. We hereby agree to pay the appropriate benefits on proof: **i.** to our satisfaction of the benefits having become payable on the happening of an event as per the policy terms and conditions, **ii.** of the title of the said person or persons claiming payment, **iii.** of the correctness of the age of the Life Assured as stated in the proposal (if not previously admitted)

6.2 Death of the nominee In the event of death of the nominee before the death of the Life Assured, you have an option to nominate some other person.

6.3 Premium payment **i.** For Five Pay option, modes of premium payment permitted are: Annual, half-yearly or monthly. **ii.** You are required to pay premiums on the due dates and for the amount mentioned in the policy certificate. **iii.** For Five Pay option, collection of advance premium shall only be allowed in the following cases: **a.** Where the premium is collected within the same financial year. **b.** The premium so collected in advance shall only be adjusted on the due date of the premium. **iv.** For Five Pay option, the grace period for payment of premium is 15 days for monthly mode of premium payment and 30 days for other frequencies of premium payment. **v.** You are required to pay premiums for the entire premium payment term. **vi.** We are not under any obligation to remind you about the premium due date, except as required by applicable regulations. **vii.** You may pay premium through any of the following modes: **a.** Cash * **b.** Cheque **c.** Demand Draft **d.** Pay Order **e.** Banker's cheque **f.** Internet facility as approved by us from time to time **g.** Electronic Clearing System / Direct Debit **h.** Credit or Debit cards held in your name * Amount and modalities will be subject to our rules and relevant legislation or regulation **viii.** Any payment made towards first or renewal premium is deemed to be received by us only when it is received at any of our branch offices or authorized collection points and after an official printed receipt is issued by us. **ix.** No person or individual or entity is authorized to collect cash or self cheque or bearer cheque on our behalf. **x.** Cheque or demand drafts must be drawn only in favour of ICICI Prudential Life Insurance Company Limited. **xi.** Please ensure that you mention the application number for the first premium deposit and the policy number for the renewal premiums on the cheque or demand draft. **xii.** Where premiums have been remitted otherwise than in cash, the application of the premiums received will be conditional on the realization of the proceeds of the instrument of payment, including electronic mode. **xiii.** If you suspend payment of premium for any reason whatsoever, we will not be held liable. In such an event, benefits, if any, will be available only in accordance with the policy terms and conditions. **xiv.** In case the payment made towards the first premium or renewal premium is not realized by us due to any reason whatsoever, we shall not be duty bound to intimate the same to you. In such cases, you shall be solely responsible for the verification of such realization and the consequences if the payment is not realized.

6.4 Legislative changes **i.** This policy, including the premiums and the benefits under the policy, will be subject to the taxes and other statutory levies as may be applicable from time to time. **ii.** You will be required to pay service tax, education cess or any other form of taxes or charges or levies as per the prevailing laws, regulations and other financial enactments as may exist from time to time, wherever applicable. **iii.** All benefits payable under the policy are subject to the tax laws and other financial enactments as they exist from time to time. **iv.** All provisions stated in this policy are subject to the current guidelines issued by the Regulator as on date. **v.** The policy terms and conditions may be altered based on any future legislative or regulatory changes.

6.5 Force Majeure Under 'Force Majeure' situations, we may, in the general interest of the holders of unit linked policies and keeping in view unforeseen circumstances or unusual market conditions, limit the total number of Units withdrawn on any day from each Fund. Withdrawals from each of the Company's Funds may be limited to 5% of the total number of Units then outstanding from each respective Fund. In exceptional circumstances, such as unusually high volume of sale of investments within a short period, exceptional redemption, market conditions or political or economic 'Force Majeure' conditions, we may defer the surrender of the policy until such time as normality returns, based on the directions of the Regulator at that point in time. We reserve the right to value assets less frequently than daily under 'Force Majeure' conditions, where the value of the assets may be too uncertain. In such circumstances the extent of deferment will be as per the directions of the Regulator at that time.

Force Majeure consists of: **i.** When one or more stock exchanges which provide a basis for valuation for a substantial portion of the assets of the Fund are closed other than for ordinary holidays **ii.** When, as a result of political, economic, monetary or any circumstances out of our control, the disposal of the assets of the unit Fund is not reasonable or would not reasonably be practicable without being detrimental to the interests of the remaining unit holders **iii.** During

periods of extreme volatility of markets during which surrenders and switches would, in our opinion, be detrimental to the interests of the existing unit holders of the Fund **iv.** In the case of natural calamities, strikes, war, civil unrest, riots or bandhs **v.** In the event of any disaster that affects our normal functioning **vi.** If so directed by the Regulator

6.6 Age **i.** In case you have not provided proof of age of the Life Assured with the Proposal, you will furnish such proof of age of the Life Assured as is acceptable to us and have the age admitted. **ii.** In the event the age so admitted (the "Correct Age") during the policy term is found to be different from the age declared in the Proposal, without prejudice to our rights and remedies including those under the Insurance Act, 1938, we will take one of the following actions: **a.** If the correct age of the Life Assured makes him ineligible for this product, we will offer a suitable plan as per our underwriting norms. If you do not wish to opt for the alternative plan or if it is not possible for us to grant any other plan, the policy will stand cancelled from the date of issuance and the Fund Value less Discontinuance Charge will be returned and the policy will terminate thereafter. **b.** If the correct age of the Life Assured makes him eligible for this policy, the revised mortality charges as per the correct age will be recovered from the next policy anniversary date. There could be a revision in the Sum Assured also depending on the correct age of the Life Assured. The provisions of Section 45 of the Insurance Act, 1938 shall be applicable.

6.7 Nomination **i.** The Life Assured, where he is the holder of the policy, may, at any time before the maturity or termination date of policy, nominate a recipient (under Section 39 of the Insurance Act, 1938) for the purpose of payment of the monies secured by the policy in the event of his death. **ii.** Where the nominee is a minor, the Life Assured may also appoint an appointee i.e. a person to receive the money during the minority of the nominee. **iii.** Any change of nomination, which may be effected before the maturity or termination of the policy shall also be communicated to us. **iv.** We do not express any opinion on the validity or legality of the nomination. **v.** Please refer to Section 39 of the Insurance Act, 1938 for complete details.

6.8 Assignment **i.** The first assignment can be made only by you. **ii.** An assignment of a policy can be made either by an endorsement upon the policy itself or by way of a separate instrument. In either case, it must be signed by the assignor specifically stating the fact of assignment and must be duly attested. **iii.** The assignment shall be effective as against us from and upon the service of a written notice upon us and us recording the assignment in our books. **iv.** Our assignment will automatically cancel the nomination except where the assignment is in our favour. **v.** Assignment is not permitted where the policy is taken under the Married Women's Property Act, 1874. **vi.** We do not express any opinion on the validity or legality of the assignment. **vii.** Please refer to Section 38 of the Insurance Act, 1938 for complete details.

6.9 Suicide If the Life Assured, whether sane or insane, commits suicide for any reason whatsoever within one year of the date of issuance of the policy, the policy shall be void and only the Fund Value, as available on the date of death of the Life Assured, will be payable. As such, in effect, no charges will apply after the date of death. If the Life Assured, whether sane or insane, commits suicide within one year from the date of revival, the policy shall be void and only the Fund Value, as available on the date of death of the Life Assured will be payable. As such, in effect, no charges will apply after the date of death If the Life Assured, whether sane or insane, commits suicide within one year from the effective date of any increase in the Sum Assured, then the amount of increase shall not be considered in the calculation of Death Benefit. The policy will terminate of the said payment and all rights, benefits and interests will stand extinguished

6.10 Policy alterations Policy alterations would be allowed subject to the rules of the Company and the applicable guidelines at that point in time.

6.11 Incontestability **a.** Section 45 of the Insurance Act, 1938: "No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the Policyholder and that the Policyholder knew at the time of making it that the statement was false or that it suppressed facts which was material to disclose: "Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal." **b.** In case of fraud or misrepresentation, the policy shall be cancelled immediately by paying the surrender value, subject to the fraud or misrepresentation being established by the Company in accordance with Section 45 of the Insurance Act, 1938. **c.** We rely upon the information given by you in the proposal form and in any other document(s) submitted in support of the proposal form. We also rely upon your certification that the document(s) provided in support of the proposal form is or are genuine and bona fide. The policy is subject to the terms and conditions as mentioned in the policy document and is governed by the laws of India.

6.12 Communication address Our communication address is: Address **Customer Service Desk** ICICI Prudential Life Insurance Company Limited Vinod Silk Mills Compound, Chakravarthi

Ashok Nagar, Ashok Road Kandivali (East) Mumbai- 400 101 Facsimile : 022 67100803/805 E-mail: life@iciciprulife.com Our website must be checked for updated contact details.

Notices and instructions sent by us to the Policyholders will be deemed served seven days after posting or immediately upon receipt in the case of hand delivery, facsimile or e-mail. It is very important that you immediately inform us about any change in the address or the nominee particulars.

6.13 Payment of claim i. Before payment of any claim under the policy, we will require the following documents: **a.** Claimant's Statement **b.** Original Policy document **c.** Death Certificate of the Life Assured issued by the local municipal authority and medical authority **d.** Any other documents or information as may be required by us for processing of the claim depending on the cause of the claim **ii.** Claim payments are made only in Indian rupees.

6.14 Electronic transactions All transactions carried out by you through Internet, electronic data interchange, call centres, teleservice operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication will be valid and legally binding on you as well as on the Company. This will be subject to the relevant guidelines and terms and conditions as may be made applicable by the Company. We reserve the sole right to terminate, stop or do away with all or any of the said facilities without any prior intimation to you.

6.15 Jurisdiction I. The policy is subject to the terms and conditions as mentioned in the policy document and is governed by the laws of India. **II.** Only the Courts, Judicial, Quasi Judicial and Regulatory bodies created under laws or regulations prevailing in India for the time being in force will have the jurisdiction to consider or adjudicate disputes, if any, under this policy. **III.** All payments to or by us will be in accordance with the prevailing Exchange Control regulations and other relevant laws and regulations of India.

6.16 Customer service i. For any clarification or assistance, you may contact our advisor or call our Customer Service Representative (between 9.00 a.m. to 9.00 p.m., Monday to Saturday; excluding national holidays) on the numbers mentioned on the reverse of the Policy Folder or on our website: www.iciciprulife.com. Alternatively you may communicate with us at the Customer Service Desk details mentioned earlier. Our website must be checked for updated contact details. **ii.** Grievance Redressal Officer: If you do not receive any resolution or the resolution provided is not satisfactory, you may get in touch with our designated Grievance Redressal Officer (GRO). For GRO contact details please refer to the "Grievance Redressal" section on www.iciciprulife.com. **iii.** Senior Grievance Redressal Officer: If you do not receive any resolution or the resolution provided by the GRO is not satisfactory, you may write to our Senior Grievance Redressal Officer (SGRO). For SGRO contact details please refer to the "Grievance Redressal" section on www.iciciprulife.com. **iv.** Grievance Redressal Committee: In the event that any complaint / grievance addressed to the SGRO is not resolved, you may escalate the same to the Grievance Redressal Committee at the address mentioned below: ICICI Prudential Life Insurance Company Limited, Vinod Silk Mills Compound, Chakravartya Ashok Road, Ashok Nagar, Kandivali (East), Mumbai- 400 101.

6.17 Insurance Ombudsman: The Central Government has established an office of the Insurance Ombudsman for redressal of grievances with respect to life insurance policies. As per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made only if: **ii.** The grievance has been rejected by the Grievance Redressal Machinery of the Insurance Company **iii.** Within a period of one year from the date of rejection by the Insurance Company **iv.** In case you are not satisfied with the decision / resolution of the Company, you may approach the Insurance Ombudsman at the address given below if the grievance pertains to **a.** Any partial or total repudiation of claims or **b.** The premium paid or payable in terms of the policy **c.** Any claim related dispute on the legal construction of the policies in so far as such dispute relate to claims or **d.** Delay in settlement of claims **e.** Non-issue of policy document to customers after receipt of premiums **v.** The complaint to the office of the Insurance Ombudsman should be made in writing duly signed by the complainant (Policyholder) or by his legal heirs with full details of the complaint and the contact information of complainant. Given below are details of the ombudsman office considering address of the Policyholder mentioned in the application form. The Insurance Regulatory and Development Authority's or the Company's website must be checked for the updated contact details.

- 1. Ahmedabad Centre:** Office of the Insurance Ombudsman, 2nd Floor, Ambica House, Nr. C.U. Shah College, Ashram Road, AHMEDABAD-380 014. **Jurisdiction:** State of Gujarat, UT of Dadra & Nagar Haveli, Daman and Diu. Tel: 079- 27546840, Fax: 079-27546142, E-mail: ins.omb@rediffmail.com
- 2. Bhopal Centre:** Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel, Near New Market, BHOPAL (M.P.)-462 023. **Jurisdiction:** States of Madhya Pradesh and Chattisgarh. Tel: 0755-2569201, Fax: 0755-2769203, E-mail: bimalokpalbhopal@airtelmail.in
- 3. Bhubneshwar Centre:** Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR-751 009. **Jurisdiction:** State of Orissa. Tel: 0674-2596455, Fax: 0674-2596429, E-mail: ioobbsr@dataone.in
- 4. Chandigarh Centre:** Office of the Insurance Ombudsman, S.C.O. No.101-103, 2nd Floor, Batra Building, Sector 17-D, CHANDIGARH-160 017. **Jurisdiction:** States of Punjab,

Haryana, Himachal Pradesh, Jammu & Kashmir, UT of Chandigarh. Tel: 0172-2706468, Fax: 0172-2708274, E-mail: ombchd@yahoo.co.in

- 5. Chennai Centre:** Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI-600 018. **Jurisdiction:** State of Tamil Nadu, UT-Pondicherry Town and Karaikal (which are part of UT of Pondicherry). Tel: 044-24333668/5284, Fax: 044-24333664, E-mail: insombud@md4.vsnl.net.in
- 6. New Delhi Centre:** Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, NEW DELHI-110 002. **Jurisdiction:** States of Delhi and Rajasthan. Tel: 011-23239633, Fax: 011-23230858, E-mail: iobdelraj@rediffmail.com
- 7. Guwahati Centre:** Office of the Insurance Ombudsman, "Jeevan Nivesh", 5th Floor, Near Panbazar Overbridge, S.S. Road, GUWAHATI-781 001 (ASSAM). **Jurisdiction:** States of Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura. Tel: 0361-2132204/5, Fax: 0361-2732937, E-mail: ombudsmanghy@rediffmail.com
- 8. Hyderabad Centre:** Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD-500 004. **Jurisdiction:** States of Andhra Pradesh, Karnataka and UT of Yanam – a part of the UT of Pondicherry. Tel: 040-65504123, Fax: 040-23376599, E-mail: insombudhyd@gmail.com
- 9. Kochi Centre:** Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, ERNAKULAM-682 015. **Jurisdiction:** State of Kerala, UT of (a) Lakshadweep, (b) Mahe – a part of UT of Pondicherry. Tel: 0484-2358759, Fax: 0484-2359336, E-mail: iokochi@asianetindia.com
- 10. Kolkata Centre:** Office of the Insurance Ombudsman, 4th Floor, Hindusthan Bldg. Annexe, 4, C.R.Avenue, Kolkata – 700 072. **Jurisdiction:** States of West Bengal, Bihar, Jharkhand and UT of Andaman & Nicobar Islands, Sikkim. Tel: 033-22124346/(40), Fax: 033-22124341, E-mail: iombsbpa@bsnl.in
- 11. Lucknow Centre:** Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazratganj, LUCKNOW-226 001. **Jurisdiction:** State of Uttar Pradesh and Uttaranchal. Tel: 0522 -2231331, Fax: 0522-2231310, E-mail: insombudsnlw@rediffmail.com
- 12. Mumbai Centre:** Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), MUMBAI-400 054. **Jurisdiction:** States of Maharashtra and Goa. Tel: 022-26106928, Fax: 022-26106052, E-mail: ombudsmanmumbai@gmail.com

Policy Certificate, terms and conditions of the policy and all the endorsements by the Company, if any, will form an integral part of this contract and will be binding on the parties (Ver U98: 1)

7. Annexure

7.1 Annexure I - Definitions In the policy document, unless the context otherwise requires: **a. Allocation** is attachment of Units to your policy at the applicable NAV. **b. Fund** is the pool of assets hypothecated to the unit-linked liabilities and invested to achieve the Fund's objective. The price of each Unit in a Fund depends on how the investments in the Fund perform. The Fund is managed by the Company. **c. Fund Value** is the value obtained by multiplying the number of Units allocated to your policy by their corresponding NAVs. **d. Insured event** is death of the Life Assured during the term of the policy. **e. Life Assured** is the person on whose life the policy contract has been issued. **f. Minimum Death Benefit** will be 105% of the total premiums paid. **g. Net Asset Value (NAV)** is the price of the Unit calculated in Rupees. **h. Policyholder** is the owner of the policy at any point of time. **i. Regulator** is the authority that has regulatory jurisdiction and powers over the Company. **j. Unit** is a portion or a part of the Fund.

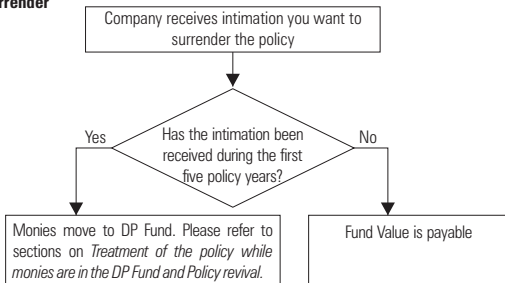
7.2 Annexure II -Revision of Charges We reserve the right to revise the following charges at any time during the term of the Policy. Any revision will apply with prospective effect and will be subject to prior approval from the Regulator and if so permitted by the then prevailing rules, after giving a notice to the policyholders. The following limits are applicable: • The Fund Management Charges and charge for investment guarantee may be increased up to the maximum allowable as per the then applicable regulation. Currently, as per Regulations, a maximum of 1.35% p.a. applies to the Fund Management Charge and a maximum of 0.50% p.a. applies to the charge for investment guarantee. • The Policy Administration Charge may be increased to a maximum of 1.50% of premium per month subject to the maximum permitted by IRDA, currently a maximum of ₹6000 p.a. applies. If you do not agree with an increase, you shall be allowed to cancel the units in the policy at the then prevailing NAV and terminate the Policy. The Premium Allocation Charges, Discontinuation Charges and Mortality Charges are guaranteed for the term of the policy.

7.3 Annexure III - Mortality Charges: Standard Mortality Charges per thousand Sum at Risk

Age last birthday	Sum Assured =<1,000,000	1,000,000 < Sum Assured < 5,000,000	Sum Assured >=5,000,000	Age last birthday	Sum Assured =<1,000,000	1,000,000 < Sum Assured < 5,000,000	Sum Assured >=5,000,000
0	4.98	4.12	3.43	41	2.78	2.30	1.92
1	3.75	3.10	2.58	42	2.85	2.36	1.99
2	2.83	2.34	1.95	43	3.16	2.61	2.20
3	2.14	1.77	1.47	44	3.51	2.90	2.44
4	1.62	1.34	1.12	45	3.74	3.06	2.55
5	1.24	1.03	0.86	46	4.17	3.41	2.84
6	0.97	0.81	0.67	47	4.66	3.81	3.17
7	0.79	0.65	0.55	48	5.20	4.25	3.54
8	0.68	0.56	0.47	49	5.77	4.72	3.93
9	0.63	0.53	0.44	50	5.81	4.93	4.06
10	0.64	0.53	0.44	51	6.39	5.43	4.47
11	0.69	0.57	0.47	52	7.00	5.95	4.89
12	0.76	0.63	0.52	53	7.63	6.48	5.33
13	0.85	0.70	0.59	54	8.29	7.04	5.79
14	0.94	0.78	0.65	55	8.97	7.61	6.26
15	1.04	0.86	0.72	56	9.68	8.22	6.76
16	1.12	0.93	0.78	57	10.44	8.86	7.29
17	1.20	0.99	0.83	58	11.25	9.55	7.85
18	1.26	1.05	0.87	59	12.13	10.29	8.46
19	1.32	1.09	0.91	60	13.98	11.71	9.72
20	1.36	1.12	0.94	61	15.82	13.13	10.97
21	1.39	1.15	0.96	62	17.67	14.55	12.23
22	1.41	1.17	0.97	63	19.17	15.78	13.26
23	1.43	1.18	0.98	64	20.82	17.14	14.40
24	1.44	1.19	0.99	65	23.67	19.64	15.66
25	1.45	1.20	1.00	66	25.78	21.39	17.04
26	1.47	1.22	1.02	67	28.11	23.32	18.57
27	1.49	1.24	1.03	68	30.68	25.44	20.25
28	1.52	1.26	1.05	69	33.50	27.76	22.09
29	1.56	1.29	1.08	70	39.46	32.45	26.16
30	1.59	1.31	1.09	71	45.42	37.13	30.23
31	1.61	1.32	1.09	72	51.38	41.82	34.30
32	1.67	1.38	1.14	73	56.22	45.72	37.47
33	1.76	1.44	1.19	74	61.53	49.99	40.94
34	1.86	1.53	1.26	75	72.17	59.23	48.10
35	1.97	1.62	1.34	76	82.80	68.46	55.26
36	2.11	1.73	1.43	77	93.44	77.70	62.42
37	2.26	1.86	1.53	78	102.51	85.13	68.29
38	2.44	2.00	1.66	79	112.53	93.31	74.74
39	2.65	2.17	1.79	80	123.60	102.31	81.82
40	2.72	2.23	1.86				

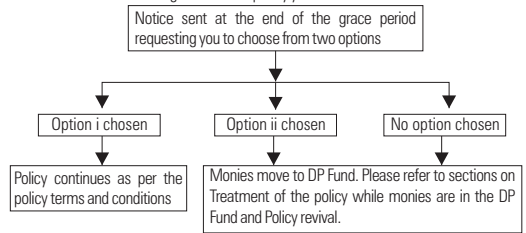
7.4 Annexure IV – Flow charts for non-forfeiture benefits

1. Surrender



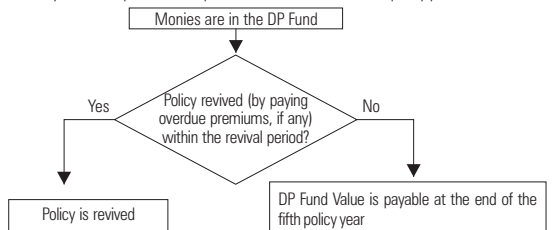
2. Premium discontinuance

Premium discontinuance during the first five policy years



3. Treatment of the policy while monies are in the DP Fund

a. If the two year revival period is complete before the end of the fifth policy year



b. If the two year revival period is not complete before the end of the fifth policy year

